

**IN THE INCOME TAX APPELLATE TRIBUNAL (VIRTUAL COURT),  
'D' BENCH MUMBAI**

**BEFORE SHRI M.BALAGANESH, AM**

**&**

**SHRI PAVAN KUMAR GADALE, JM**

**ITA No.4288/Mum/2018  
(Assessment Year :2014-15)**

|                                                                                                                                                                                        |     |                                                        |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----|--------------------------------------------------------|
| M/s. Disney Broadcasting<br>(India) Limited<br>1 <sup>st</sup> Floor, Building No.14,<br>Solitaire Corporate Park<br>Guru Hargovindji Marg<br>Chakala, Andheri (E)<br>Mumbai – 400 093 | Vs. | Asst. CIT 16(1),<br>Aayakar Bhavan<br>Mumbai – 400 020 |
| <b>PAN/GIR No. AACCV4782D</b>                                                                                                                                                          |     |                                                        |
| <b>(Appellant)</b>                                                                                                                                                                     | ..  | <b>(Respondent)</b>                                    |

|                              |                    |
|------------------------------|--------------------|
| Assessee by                  | Smt. Srilalitha    |
| Revenue by                   | Shri Bharat Andhle |
| <b>Date of Hearing</b>       | <b>16/02/2021</b>  |
| <b>Date of Pronouncement</b> | <b>16/02/2021</b>  |
|                              |                    |

**आदेश / O R D E R**

**PER M. BALAGANESH (A.M):**

This appeal in ITA No.4288/Mum/2018 for A.Y.2014-15 arises out of the order by the Id. Commissioner of Income Tax (Appeals)-4, Mumbai in appeal No.CIT(A)-4/E-Filing-117/ACIT 16(1)/2016-17 dated 17/04/2018 (Id. CIT(A) in short) against the order of assessment passed u/s.143(3) of the Income Tax Act, 1961 (hereinafter referred to as Act) dated

27/12/2016 by the Id. Asst. Commissioner of Income Tax-16(1), Mumbai (hereinafter referred to as Id. AO).

2. We find that the Id. AR filed a letter through email dated 13/02/2021 mentioning that assessee had preferred an application under direct tax "Vivad Se Viswas Scheme 2020" to settle this tax dispute for the year under consideration and had obtained Form-3 from the designated authority thereon, copy of which was enclosed alongwith this letter.

3. In view of this, we hereby treat the appeal pending before us as dismissed and withdrawn with a liberty given to the assessee to get the appeal restored in the event that assessee's declaration made under "Vivad Se Viswas Scheme 2020" is declared bad in law in future for any reason whatsoever.

**4. In the result, appeal of the assessee is dismissed.**

Order pronounced in the open Court on 16/02/2021.

**Sd/-**  
**(PAVAN KUMAR GADALE)**  
JUDICIAL MEMBER

**Sd/-**  
**(M.BALAGANESH)**  
ACCOUNTANT MEMBER

Mumbai; Dated 16/02/2021  
KARUNA, *sr.ps*

**Copy of the Order forwarded to :**

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER,

(Asstt. Registrar)  
**ITAT, Mumbai**